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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.NO. 330/95 in O.A.1593/95.

Date of Order: 6-4-95.

Between:

1. Union of India, rep. by its Secretary, Ministry of Defence, South Block, New Delhi-11.
2. Scientific Adviser to Raksha Mantri and Director General, Research and Development, South Block, New Delhi-11.
3. Director, Vehicle Research & Development Establishment, Ministry of Defence, Ahmednagar, Maharashtra State.
4. Director, Naval Science & Technological Laboratory, Vigyan Nagar, Visakhapatnam-27.

and

.. Petitioners/Respondents.

S. Ramakrishna.

.. Respondent/Applicant.

For the Applicants: Mr. N. V. Raghava Reddy, Addl. CGSC.

For the Respondent: Mr. S. Lakshma Reddy, Advocate.

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN
..... MEMBER (ADMN)

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : MEMBER (ADMN)
The Tribunal made the following Order:-

Heard both the learned counsels. In the circumstances referred to time for implementation of the Judgment is extended till 30-6-95 as prayed for. M.A. is ordered accordingly.

Anil
3-5-95
Deputy Registrar (J) CC

To

1. The Secretary New Delhi-11.
2. The Scientific Adviser to Raksha Mantri and Director General, Research and Development, South Block, New Delhi-11.
3. The Director, Vehicle Research & Development Establishment, Ministry of Defence, Ahmednagar, Maharashtra State.
4. The Director, Naval Science and Technological Laboratory, Vigyan Nagar, Visakhapatnam-27.
5. One copy to Mr. N. V. Raghava Reddy, Advocate, CAT. Hyd.
6. One copy to Mr. S. Lakshma Reddy, Advocate, CAT. Hyd.
7. One spare copy.

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 6 - 4 1995.

ORDER/JUDGMENT

O.A. NO. 330/95

O.A. NO. 1593/93 in

T.A. NO. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

